GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE LEGISLATIVE DEPARTMENT

LOK SABHA

UNSTARRED QUESTION No. 3234

TO BE ANSWERED ON FRIDAY, THE 5th AUGUST, 2022.

WOMEN FRIENDLY MARRIAGE LAW

3234. SHRI UPENDRA SINGH RAWAT:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether restrictive provisions of the divorce law and the long delay in settlement of divorce cases are linked to a high proportion of separated individuals ;
- (b) if so, the details thereof;
- (c) whether the Government proposes to make marriage laws more women-friendly and allow both parties to file for divorce on the ground of "irretrievable breakdown" of marriage; and
- (d) if so, the details thereof, and the corrective measures to steps taken by the Government?

ANSWER

MINISTER OF LAW AND JUSTICE (SHRI KIREN RIJIJU)

- (a) and (b) It cannot be stated with any degree of accuracy that the provisions of the divorce law and the long delay are linked to a high proportion of separated individuals.
- (c) No such proposal is under consideration at present.
- (d) Does not arise.
